

Institute of Medical Sciences Act, 1956. [*Placed in Library. See No. LT—4172/70.*]

**NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT**

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : I beg to lay on the Table :—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

(i) The Kerosene (Fixation of Ceiling Prices) Order, 1970, published in Notification No. G.S.R. 864 in Gazette of India dated the 1st June, 1970.

(ii) The Kerosene (Fixation of Ceiling Prices) Amendment Order, 1970, published in Notification No. G.S.R. 1794 in Gazette of India dated the 16th October, 1970.

(iii) The Kerosene (Fixation of Ceiling Prices) Second Amendment Order, 1970, published in Notification No. G.S.R. 1795 in Gazette of India dated the 16th October, 1970.

[*Placed in Library. See No. LT—4173/70.*]

(2) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (1) (i) above. [*Placed in Library. See No. LT—4174/70.*]

**PROCLAMATION ETC. Re. THE STATE OF UTTAR PRADESH**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : I beg to lay on the Table :—

(1) A copy of the Proclamation (Hindi and English versions) dated the 1st October, 1970 issued by the President under article 356 of the Constitution in rela-

tion to the State of Uttar Pradesh published in Notification No. G.S.R. 1756 in Gazette of India dated the 2nd October, 1970, under article 356 (3) of the Constitution. [*Placed in Library. See No. LT—4175/70.*]

(2) A copy of the Order (Hindi and English versions) dated 1st October, 1970, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 1757 in Gazette of India dated the 2nd October, 1970. [*Placed in Library. See No. LT—4175/70.*]

(3) A copy of the Report of the Governor of Uttar Pradesh dated the 29th September, 1970 to the President. [*Placed in Library. See No. LT—4176/70.*]

(4) A copy of the Proclamation (Hindi and English versions) dated the 18th October, 1970 issued by the President revoking the Proclamation issued by him on the 1st October, 1970 in relation to the State of Uttar Pradesh, published in Notification No. G.S.R. 1799 in Gazette of India dated the 18th October, 1970, under article 356 (3) of the Constitution. [*Placed in Library. See No. LT—4177/70.*]

**NOTIFICATION Re. SERVICE CONNECTED WITH SUPPLY OF ELECTRICAL ENERGY BY D.V.C. UNDER ESSENTIAL SERVICES MAINTENANCE ACT, AND STATEMENTS Re. FLOOD SITUATION IN THE COUNTRY AND Re. DESILTING OPERATION OF UPPER GANGA CANAL**

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : I beg to lay on the Table :—

(1) A copy of Notification No. S.O. 3125 (Hindi and English versions) published in Gazette of India dated the 23rd September, 1970 declaring service connected with the supply of electrical energy by the Damodar Valley Corporation, established under the Damodar Valley Corporation Act, 1948 or with the generation, storage or transmission of electrical energy for the purpose of